

Item No. 07

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1227/2024  
(I.A. Nos. 198/2025 & 197/2025)

Ram Wati Soni

Applicant

Versus

NCT of Delhi & Ors.

Respondent(s)

Date of hearing: 24.03.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Rahul Khurana, Mr. Hasil Jain & Mr. Gaurav Kumar, Advs. for the Applicant

Respondent: Ms. Prabhsahay Kaur & Mr. Aditya Verma, Advs. for R – 2, DJB  
Ms. Puja S. Kalra & Mr. Virendra Singh, Advs. for R – 3, MCD  
Ms. Jyoti Mendiratta & Ms. Ananya Basudha, Advs. for R-1, 4 and 5 with  
Mr. Harshit Saini, SDM, Dwarka

**ORDER**

1. In this original application, the wife of Mangat Ram is claiming compensation who had died in fire explosion/blast occurred in toilet area in his residential house at Uttam Nagar. It is alleged that explosion took place on account of the sewer gas leaked from the sewer pipeline into the toilet through reverse pressure.

2. The affidavit dated 03.02.2025 and the revised affidavit of the same day has been filed by the Respondent – Delhi Jal Board (DJB).

3. Learned Counsel for the DJB submits that since one page was missing in the affidavit originally filed, therefore, the revised affidavit has been filed and the DJB will be confining itself only to the revised affidavit. Hence, instead of taking on record the original affidavit dated 03.2.2025, the revised affidavit dated 03.02.2025 filed by the DJB is taken on record.

4. The status report on behalf of the Respondent, MCD dated 06.02.2025 has been filed.

5. The reply dated 21.03.2025 by Respondent No. 4, Delhi Fire Services and the written submission dated 21.03.2025 on behalf of Respondent No. 5, District Magistrate, South West are not in the form of affidavit, therefore, they are not taken on record and an opportunity is granted to the said concerned respondents to file the reply, as required by the order dated 17.10.2024 in the form of affidavit within two weeks.

6. The Applicant will have an opportunity to file rejoinder to these affidavits/reports within four weeks.

7. Learned Counsel for Respondents No. 1, 4 and 5 has submitted that if the Applicant files an application for compensation in terms of the office order dated 05.03.2020 before the SDM, Dwarka, then his application will be duly considered. We make it clear that filing of such an application is independent of the present proceedings.

8. IA No. 197/2025 and IA No. 198/2025 have been filed by Respondents No. 1 and 4 seeking waiver of cost which has been imposed by the order dated 07.02.2025. Considering the reasons disclosed in the IAs, on due consideration, the IAs are allowed.

9. List on 21.07.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

March 24, 2025  
Original Application No. 1227/2024  
(I.A. Nos. 198/2025 & 197/2025)  
dv..